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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

NOTICE

The undermentioned *Orissa Gazette Extraordinary* was published during the week ending Wednesday, the 23rd February 1944:—

Sl. No.	Date of publication	Issued by	Subject
4	19th February 1944	Law Department	1. The Orissa Tenancy (Second Amendment) Bill, 1944. 2. The Madras Estates Land (Orissa Amendment) Bill, 1944. 3. The Orissa Tenancy (Amendment) Bill, 1944

Copies of the *Gazette Extraordinary* mentioned above will be supplied on indent to the Superintendent, Orissa Government Press, Cuttack. Indents should be submitted so as to reach the Superintendent, Government Press, Cuttack, within ten days of the date of issue of the Gazette.

Subscribers to particular parts can obtain copies of the above *Gazette Extraordinary* on payment at the rate of Re. 0-1-0 for every 16 pages or a fraction thereof and postage according to weight.

S. H. KHAN

Publisher, Orissa Gazette

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PART I

Appointments, Postings, Transfers, Powers, Leave and other Personal Notices

HOME DEPARTMENT
NOTIFICATIONS

The 23rd February 1944

No. 892-A.—Mr. V. Ramanathan, I.C.S., Deputy Secretary to Government in the Home and Finance Departments, was granted leave on average pay for nine days, with effect from the 9th February 1944, under rules 77 and 81 of the Fundamental Rules.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

The 21st February 1944

No. 1599-C.D.—Dr. Ananta Mohan Tripathy, M.B., B.S., temporary Civil Assistant Surgeon, is appointed as Staff Officer under the Civil Surgeon, Puri, on the scale of Rs. 170—10—340, with effect from the 20th January 1944 until further orders.

J. BOWSTEAD

Director of Civil Defence

HEALTH AND LOCAL SELF-GOVERNMENT
DEPARTMENT
NOTIFICATIONS

The 19th February 1944

No. 610-L.S.-G.—Sri Ramendu Sundar Khan, M.Sc., who was appointed in notification No. 419-L.S.-G., dated the 7th February 1944, as a temporary Demonstrator in Zoology in the junior branch of class II of the Orissa Educational Service in the Ravenshaw College, Cuttack, will continue in that capacity until the 1st July 1944.

The 19th February 1944

No. 611-L.S.-G.—Sri K. L. Parthasarathi, M.Sc., who was appointed in notification No. 420-L.S.-G., dated the

7th February 1944, as a temporary Demonstrator in Botany in the junior branch of class II of the Orissa Educational Service in the Ravenshaw College, Cuttack, will continue in that capacity until the 1st July 1944.

By order of the Governor
S. DAS

Secretary to Government

DEVELOPMENT DEPARTMENT
NOTIFICATIONS

The 16th February 1944

No. 448-D.—On being relieved of his duties as Special Officer, Grow More Food, Sri Damodar Misra is reverted to his substantive post of Assistant Director of Agriculture, with effect from the 18th December 1943.

The 23rd February 1944

No. 570-D.—Sri Biswanath Mahapatra is appointed provisionally substantively to be a Sub-Registrar on probation.

By order of the Governor
P. C. DAS

Secretary to Government

LAW DEPARTMENT
NOTIFICATION

The 23rd February 1944

No. 774-J.—In exercise of the powers conferred by section 15 of the Code of Criminal Procedure, 1898 (V of 1898) and in partial modification of the notification of the Government of Orissa in the Law Department No. 1228-J.(C.), dated the 2nd May 1942, the Governor of Orissa is pleased to invest the Bench Court at Aska in the

district of Ganjam with the powers of a Magistrate of the second class, with effect from the date of this notification.

By order of the Governor
J. E. MAHER

Secretary to Government

PUBLIC WORKS DEPARTMENT NOTIFICATION

The 17th February 1944

No. 1725-E.—Leave for one and a half months, with effect from the 14th February 1944, namely, earned leave for fourteen days and leave on half average pay on medical grounds for the balance, is granted to Mr. Saudagar Singh, Class I Officer, Burma Public Works Department, now employed as temporary Executive Engineer, Public Works Department, Orissa, under the note below rule 18(I) and 13(a) of the Orissa Leave Rules, 1939.

By order of the Governor
A. E. GREEN
Secretary to Government

SUBORDINATE CIVIL SERVICE HOME DEPARTMENT NOTIFICATION

The 23rd February 1944

No. 894-A.—The services of Sri Kishore Chandra Das, Sub-Deputy Magistrate and Sub-Deputy Collector, are placed at the disposal of the Finance Department.

By order of the Governor
J. BOWSTEAD
Chief Secretary to Government

OFFICE OF THE REVENUE COMMISSIONER NOTIFICATIONS

The 17th February 1944

No. 438—IV-175/44-R.—Sri Padmanabha Misra, Sub-Deputy Magistrate and Sub-Deputy Collector, at present Third Officer of Jajpur in the district of Cuttack, is transferred to the district of Ganjam as Second Officer, Khondmals.

The 17th February 1944

No. 441—IV-175/44-R.—Sri Anirudha Das, Sub-Deputy Magistrate and Sub-Deputy Collector and Second Officer, Khondmals in the district of Ganjam, is posted as Stationary Sub-Magistrate, Berhampur, within the same district.

The 17th February 1944

No. 444-R.—Sri Debi Prasad Mahanti, Sub-Deputy Magistrate and Sub-Deputy Collector on probation, attached to the headquarters station of the district of Cuttack, is posted as Third Officer, Jajpur, within the same district.

The 17th February 1944

No. 448—IV-175/44-R.—Sri Krupasindhu Satpathi, Sub-Deputy Magistrate and Sub-Deputy Collector, attached to Berhanipur in the district of Ganjam as Stationary Sub-Magistrate, is transferred to Khurda in the district of Puri as Second Officer.

S. L. MARWOOD
Revenue Commissioner, Orissa

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 23rd February 1944

No. 2910-S.T.—In exercise of the powers conferred by sub-section (5) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Governor of Orissa is pleased to direct that the following amendments shall be made in the notification of the Government of Orissa in the Department of Supply and Transport, No. 10023-S.T., dated the 24th November 1943, namely :—

AMENDMENTS

In the said notification—

(1) after the words "exercised by the District Magistrate" a comma shall be inserted and the word "and" occurring after the said words shall be omitted ;

(2) after the words "Subdivisional Magistrates" wherever they occur the words "and the Civil Supplies Officers" shall be inserted.

The 23rd February 1944

No. 2911-S.T.—In exercise of the powers conferred by sub-section (5) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Governor of Orissa is pleased to direct that the following amendments shall be made in the notification of the Government of Orissa in the

Department of Supply and Transport, No. 10024-S.T., dated the 24th November 1943, namely :—

AMENDMENTS

In the said notification—

(1) for the words "exercised by District Magistrates and Subdivisional Magistrates and by all officers subordinate to the said Magistrates" the words "exercised by District Magistrates, Subdivisional Magistrates, Civil Supplies Officers, and all officers subordinate to the District Magistrates and Subdivisional Magistrates" shall be substituted ;

(2) after the words "exercised by Subdivisional Magistrates" the words "and Civil Supplies Officers" shall be inserted.

By order of the Governor
C. S. JHA
Secretary to Government

The 16th February 1944

No. 2494-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

Bombay, 5th February 1944

No. T.C.(5)1/44.—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby authorise, with the sanction of the Central Government, each of the officers specified in column 1 of the table below to discharge on my behalf within the Province specified against him in column 2 of that table the function of the Textile Commissioner under clause 15 of exempting by general order such cloth as is seasonal in the Province from all or any of the provisions of clause 14 of the said Order :—

TABLE

	1	2
	*	*
8. Controller of Supplies and Transport, Orissa	Orissa	
	M. K. VELLODI	
	Textile Commissioner	

OFFICE OF THE REVENUE COMMISSIONER [INSPECTOR-GENERAL OF REGISTRATION] NOTIFICATION

The 16th February 1944

No. 221—XXIX-11/44-Regn.—Maulavi Syed Yasin Ali, Sub-Registrar, Boyirani (Ganjam), is granted leave for two months from the 22nd January 1944 on average pay on medical certificate in extension of the leave granted to him in notification No. 1507-Regn., dated the 14th December 1943.

S. L. MARWOOD
Inspector-General of Registration, Orissa

OFFICE OF THE INSPECTOR-GENERAL OF POLICE NOTIFICATION

The 21st February 1944

No. 2050-A.—Rai Sahib Sripati Nanda, Deputy Superintendent of Police, Balasore, is granted leave on average pay for a period of three weeks from the 26th February 1944, or from the date of availing of the leave, under rules 150 and 155 to 157 of the Orissa Service Code.

E. A. O. PERKIN
Inspector-General of Police, Orissa

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA NOTIFICATIONS

The 12th February 1944

No. 4-A.—Rai Bahadur Charu Chandra Coari, officiating Additional District and Sessions Judge of Cuttack-Sambalpur, on reversion as a Subordinate Judge, is granted leave on average pay for two months and thirteen days under rules 150, 155 to 157 and 163 of the Orissa Service Code, with effect from the 1st March 1944, with permission to affix Sunday, the 14th May 1944, the Summer Vacation from the 15th May to the 17th June 1944, and Sunday, the 18th June 1944, to the leave.

The 15th February 1944

No. 5-A.—Sri Ishwar Chandra Misra, Munsif of Kendrapara in the judgship of Cuttack-Sambalpur, is granted leave for twenty days under rules 6, 7 and 9 of the Orissa Leave Rules, 1939, with effect from the 19th January 1944.

By order of the High Court
A. SALISBURY
Registrar